

State v. Surender Singh and Ors.
FIR No. 268/2020
PS. New Ashok Nagar
u/s 498-A, 354-B, 323, 342, 34 of IPC

24.06.2020

Present: None for the State.

Accused Surender Singh, Sarla and Rohit along with
Ld. Counsel Sh. Vivek Sharma.

IO / SI Chandan Lakra, PS. New Ashok Nagar.

Ld. Counsel for complainant Sh. Sandeep.

This is an application for surrender cum bail on behalf
of the above named accused persons.

Application perused. Heard.

It is submitted by Ld. Counsel for accused that the
accused are willing to co-operate in the investigation and hence, they
be permitted to surrender and thereafter be enlarged on bail.

On the other hand, it is submitted by the IO that the
arrest of the accused persons is not required, if they join
investigation. It is further submitted by the IO that he had issued
notice to the accused persons to join the investigation but they did
not join the investigation.

It is submitted by Ld. Counsel for the complainant that
he has no objection, if the prayer of accused persons is allowed, if
they join the investigation.

I have considered the submissions.

Considering the facts and circumstances of the case,
the accused persons are permitted to surrender before the court.

The accused are admitted to bail subject to furnishing
personal bond in sum of Rs.25,000/- (Twenty five thousand) each
with one surety or like amount.

The accused are directed to participate in investigation
as and when called by the IO. The IO shall grant sufficient time to the

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accused persons to join the investigation when called for the purpose. In case of non compliance of the order by the accused persons, the IO shall be at liberty to take appropriate steps as per law.

Bail bond furnished by the accused persons.

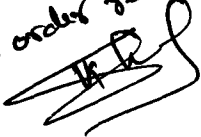
Proposed sureties are present in the court. They have expressed their willingness to stand surety for respective accused.


Bail bonds perused. Same are accepted.

Accused persons be released immediately.

Application is accordingly disposed off.

Copy of order be given dasti to the accused persons, as prayed.

dasti order received



(SUJIT SAURABH)
Duty MM/EAST/KKD
24.06.2020

Mohd. Moim v. State (GNT) Delhi
FIR No. 503/2011
PS. Mandawali
Ss 363/376 of IPC

24.06.2020

Present: None for the State.

Applicant Syed Jasimul Haque along with Ld. Counsel
Sh. Sanjay Kumar.

Vide this application, the applicant has sought
permission to deposit the fine amount.

Application perused. Heard.

It is submitted by Ld. Counsel for applicant that the
applicant be permitted to deposit fine amount as per order dated
18.06.2020, passed by Hon'ble High Court of Delhi.

As per para no.11 of the order dated 18.06.2020, the
petitioner has been permitted to deposit fine amount of Rs.3000/-.

It is pertinent to mention that the applicant is not
petitioner. The applicant has not filed any authority in his favour
issued by the petitioner. Moreover, vakalatnama in the name of Ld.
Counsel has also not been filed with the application.

Since applicant has no locus to move the application,
same is dismissed. The petitioner is at liberty to move fresh
application for the said purpose.

Copy of order be given dasti to the applicant, as
prayed.

(SUJIT SAURABH)
Duty MM/EAST/KKD
24.06.2020

Order Copy Received

Jai

Syed Jasim Haque

24/6/20



LTZ

State v. Javed Ahmed
CR No. 301/2020
PS Mayur Vihar
u/s 160/188/34 of IPC

24.06.2020

Accused: None for the State.

Accused: Javed Ahmad along with Ld. Counsel
Sh. Dinesh Yaduvanshi.
IO / SI Mohit.

This is an application for surrender cum bail on behalf
of accused.

Application perused. Heard.

It is submitted by Ld. Counsel for accused that the
accused could not surrender before the IO as entry was restricted in
the police station due to Covid-19 pandemic.

On the other hand, it is submitted by the IO that he had
visited the house of the accused on 19.06.2020 for the purpose of
investigation and arrest, if any. However, the accused was not found
available.

I have considered submissions on both sides.

The offences alleged are bailable offences and hence,
there is no likelihood that prejudice will be caused to the interest of
the accused. The accused is directed to surrender before the IO
immediately. The IO shall proceed thereafter as per law.

Application is accordingly disposed off.

Copy of order be given ^{to} the accused, as prayed.

(SUJIT SAURABH)
Duty MM/EAST/KKD
24.06.2020